

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

204. IA/714/2021 C.P. (IB)/3608(MB)2019

IN THE MATTER OF

Hemant Shah And Associates LLP

... Petitioner

Vs

Lanna Wellness Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 01.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Rohit Giri (PH)

For the Respondent:

ORDER

IA 714 of 2021- Counsel for the Applicant has preferred the dissolution application. During the course of the arguments, the Ld. Counsel submitted that in view of the fact that the Liquidator has died and they have requested the bank account closure letter from the bank, the same is not being supplied by the bank. Notice was issued to the Bank. Mr. Chandrakant Mahadik, Branch Officer Head Operations who is present through Virtual mode submits that in view of the fact that the account holder is no longer available, thereby he shall not be able to provide the account closure certificate in absence of any directions from Hon'ble Court. In view of the same, we direct the Bank through Mr. Chandrakant Mahadik to provide the account closure certificate within a period of 15 days in the present case so that the matter could be concluded. Adjourned to **22.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)
/Ziyaul/

Sd/-
REETA KOHLI
Member(Judicial)